

30.06.2020

Through Video conferencing at 11:00 am.

*This is an application under Section 167(2) Cr. PC for grant of bail of applicant/accused.*

Present : None for the State.

Sh. Vikrant Chowdhary, Ld. Counsel for accused Sanjay Prakash joined through Cisco Webex.

Sh. Mayank Aggarwal, Trainee Judge is also joined through webex.

Report filed by IO electronically. Copy of report supplied to Ld. Counsel for accused through e-mail.

Ld. Counsel submitted that applicant/accused is in JC since 21.02.2020 and he was not aware that the charge-sheet has been filed before Ld. Duty MM on 18.05.2020.

At this stage, Ld. Counsel for applicant/accused submits that he wants to withdraw the present bail application. Heard.

In view of the same, present application stands allowed to be withdrawn.

One copy of order be uploaded on Delhi District Court website. Copy of order be also sent to the e-mail of SHO PS Sadar Bazar. The printout of the application, reply and the order be kept for records and be tagged with the final report.

(MANOJ KUMAR)

MM-06/THC/Central/30.06.2020

30.06.2020

*File taken up today in pursuance to the order No.8188-8348/DJ/Covid-19/Lockdown/pronouncements/2020 dated 06.05.2020 regarding pronouncement of judgments/orders.*

Present : None.

Party/advocate could not be contacted as their mobile number is invalid. So, no effective hearing can take place.

Be put up for arguments on application under Section 156(3) Cr. P.C./FP on 28.07.2020. One copy of order be uploaded on CIS. A printout of the order be tagged with the main case file.

(Manoj Kumar)

MM-06/Central/30.06.2020